



Government of Jammu and Kashmir
General Administration Department

(Services) Civil Secretariat, Srinagar

NOTIFICATION
Srinagar, the 27th May, 2019

SRO 305 In exercise of the powers conferred by proviso to section 124 of the Constitution of Jammu and Kashmir, the Governor hereby directs that the following amendments shall be made in the Jammu and Kashmir Administrative Service Rules, 2008, namely:-

A. In Schedule I,

(a) After entry 87, the following entries shall be added:

87(a)	Deputy Commissioner, State Taxes, Enforcement (South), Kashmir	01
87(b)	Deputy Commissioner, State Taxes, Enforcement (North), Kashmir	01
87(c)	Deputy Commissioner, State Taxes, Enforcement (Samba), Jammu	01
87(d)	Deputy Commissioner, State Taxes, Enforcement (North), Jammu	01

(b) In column 3 against entry at S. No. 89 regarding Additional Deputy Commissioners, the figure 22 shall be substituted by 23.

(c) In column 3 against entry at S. No. 128 regarding Deputy Secretaries to the Government, the figure 45 shall be substituted by 95.

(d) In column 3 against entry at S. No. 132 regarding Sub-Divisional Magistrates, the figure 64 shall be substituted by 65.

